

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (C) No. 6125/2021

(Arising out of impugned final judgment and order dated 25-02-2021 in CMA No. 7/2020 passed by the High Court of Karnataka at Bengaluru)

BANGALORE METRO RAIL CORPORATION LIMITED

Petitioner(s)

VERSUS

JMC ATEPL JOINT VENTURE

Respondent(s)

(FOR ADMISSION and I.R. and IA No.53556/2021-EXEMPTION FROM FILING O.T. and IA No.53558/2021-PERMISSION TO FILE LENGTHY LIST OF DATES and IA No.53559/2021-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS /ANNEXURES)

Date : 27-01-2022 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE UDAY UMESH LALIT
HON'BLE MR. JUSTICE S. RAVINDRA BHAT
HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Petitioner(s) Mr. Gopal Jain, Sr. Adv.
Mr. Arvind Kamat, Sr. Adv.
Mr. Pai Amit, AOR
Mr. Nikit Bala, Adv.
Mr. Pankhuri Bhardwaj, Adv.
Ms. Bhavana Duhoon, Adv.
Ms. Ranu Purohit, Adv.

For Respondent(s) Mr. Jaideep Gupta , Sr. Adv.
Mr. Mahesh Agarwal, Adv.
Dr. Sunil Mittal, Adv.
Mr. Rishabh Parikh, Adv.
Mr. Rohan Talwar, Adv.
Mr. E. C. Agrawala, AOR

UPON hearing the counsel the Court made the following
O R D E R

List on 17.02.2022.

(RAJNI MUKHI)
COURT MASTER (SH)

(RAM SUBHAG SINGH)
BRANCH OFFICER